

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 2107
(TO BE ANSWERED ON THE 20th March 2023)

DEBARRING/DEPLANING OF PASSENGERS IN AIRPORTS

2107. DR. JOHN BRITTAS

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details of norms and regulations applicable in debarring a passenger, who has a valid ticket, from flying;
- (b) the details thereof;
- (c) the agencies involved in the process;
- (d) the number of passengers who have been debarred/deplaned during the last three years from various airports; and
- (e) the details thereof, year-wise and airport-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c): In order to deal with unruly behavior on-board aircraft, it has been declared as an offence and is a punishable act. DGCA (Directorate General of Civil Aviation) has issued CAR Section 3, Series M, Part-VI titled "Handling of unruly disruptive passengers". Airlines have to follow the procedure defined in aforementioned CAR in respect of such passengers.

(d) & (e): As per the no-fly list maintained by the DGCA, year-wise data of debarred passengers is as under:

Year	No. of passengers
2020	10
2021	66
2022	63
